The 20th August, 1976.

No.MFG.23/2/72-76: - In exercise of powers conferred by Section 11 of the Meghalaya Tree (Preservation) ¹Act, 1976, the Government of Meghalaya is hereby make the following rules namely: -

THE MEGHALAYA TREES (PRESERVATION) RULES, 1976.

1. Short title, extent and commencement: -

- (1) These rules may be called the Meghalaya Tree (Preservation) Rules, 1976.
- (2) They shall extend to the areas where the Act is in force.
- (3) They shall come into force, with effect from the date of their publication in the Official Gazette.

2.Definitions: - In these rules unless the context otherwise requires: -

- (1) Conservator of Forests means the Conservator of Forests, Meghalaya.
- (2) Divisional Forest Officer means the Divisional Forests Officer, Khasi Hills Division.
- (3) Form means the form appended to these rules.
- (4) Act means the Meghalaya Tree (Preservation) Act, 1976.
- (5) Words and expressions used but not defined in these rules but defined in the Act shall have the meaning respectively assigned to them respectively in the Act.

3. Application: Application how to be made:-

- (1) An application for permission to fell a tree or trees shall be made to the Divisional Forest Officer in Form No.I.
- (2) The application shall be submitted in duplicate and a Court Fee stamp of Rupees three and paise thirty shall be affixed to one copy thereof.

Application to be acknowledged:- (3) On receipt of an application referred to in sub-rule (I) duly stamped with proper fee the Divisional Forest Officer shall issue a written acknowledgement in Form No. II.

(4) The Divisional Forest Officer shall maintain a register of receipt and disposal of the applications in Form No. III.

4.Grant of or refusal of permission –

(1) On receipt of an application referred to under Rule above, the Divisional Forest Officer may cause such enquiry as he deems fit and call for a report from such forest officer not below the rank of forester within 7 (seven) days from the date of receipt of such application.

¹ Substituted by the Meghalaya Tree Preservation (First Amendment) Rules, 1977. Earlier the word "Ordinance" wherever it occurs in Rules and the forms appended thereto the word "Act" shall be substituted.

- (2) The enquiry referred to under sub -rule (1) above shall be completed within 10 (ten) days from the date of order and a detailed report thereof submitted to the Divisional Forest Officer, in Form No. IV.
- (3) In case the Divisional Forest Officer is not satisfied with the report referred to the sub-rule (2) above, he may cause a second enquiry before passing any order on the application.
- (4) The Divisional Forest Officer on receipt of the report referred to under sub –rule (2) and/or (3) above shall accord such permission to fell the tree or trees or shall reject the application.
- (5) Permission for felling the tree or trees shall be communicated to the applicant in Form No. V.
- (6) Rejection of the application shall be communicated to the applicant in Form No. VI stating the reasons therefore.

5.Appeal: -

- (1) Any person aggrieved by the order of the Divisional Forest Officer refusing permission under sub-rule (4) and (6) of Rule 4 may prefer an appeal to the conservator of Forests. within 30 (thirty) days from the date of receipt of such order by the applicant.
- (2) The appeal petition shall be submitted in duplicate and a court fee stamp of Rs.11 only shall to be affixed on one submitted copy thereof and the same submitted directly to the Conservator of Forests.
- (3) The duplicate copy of the appeal petition shall be submitted through the Divisional Forest Officer who shall forward the same to the Conservator of Forests with his comments within 7 (seven) days from the date of receipt thereof.
- (4) The appeal petition shall contain a copy of the order of the Divisional Forest Officer against which the appeal is preferred.
- (5) On receipt of the appeal petition submitted through the Divisional Forest Officer, the Conservator of Forests may call for such, further report from the Divisional Forest Officer or cause an enquiry about the case if he so deems fit.
- (6) The Conservator or Forests may allow a personal hearing to the aggrieved party and record his statement before passing orders.

6.Seizure and seized articles: - how to be disposed –

- (1) Seizure of any tree or produce thereof or any articles under Section 6 (1) of the Rules shall be reported to the Divisional Forest Officer within 24 hours of such seizure in Form No. VII in duplicate. On receipt of the report the Divisional Forest Officer shall arrange for the custody of the seized trees or articles.
- (2) The Divisional Forest Officer on receipt of the seizure report, shall forward a copy to the report forthwith to the District magistrate.
- (3) Any property confiscated under Section 5 shall be disposed off by the Divisional Forest Officer by Public Auction or any other way he deems fit. The sale proceeds thereof shall be duly credited to Government account.
- (4) A record of all materials seized and their disposal shall be maintained by the Divisional Forest Officer in F.D. Form No. 3.

7.Offence reports how to be drawn –

- (1) A report about any person or persons committing an offence punishable under the Rules shall be submitted to the Divisional Forest Officer in Form No. VIII.
- (2) The report referred to under sub-rule (I) above shall include:
 - (a) A copy of the seizure report referred to under Rule 6 (1)
 - (b) A detailed offence report in Form IX.

8. Offence report how to be disposed –

- (1) The Divisional Forest Officer on receipt of the offence report referred to in Rule 7 shall cause such enquiry to find if a prima facie case exists and if so shall forward the offence report to the Magistrate with an application for issue of process in Form X.
- (2) In case the Divisional Forest Officer on enquiry is satisfied that no prima facie case exists he may drop the offence report and order for release of seized property if any.
- **9. Record of offences detected** A register of all offences detected under the Act shall be maintained by the Divisional Forest Officer in Form No. XI.

FORM NO.I

Rule 3(1)

(Meghalaya Tree (Preservation) Rules, 1976).

To,	(iviegnalaya Tree (Treservation) Rules, 1970).	
10,	The Divisional Forest Officer, Khasi Hills Division, Shillong.	
Sub:	Felling of trees within the Municipal area/Cantonment area: permission for.	
respo	I, Shri/Shrimati request the favour of your kindly permitting medium uproot/lop/cut/the trees particulars of which are mentioned below. I shall be sible for any damage that may be caused during felling /burning/uprooting/lopping/cutting es and shall compensate for any such damage.	e
*Strik	e out whichever is not applicable.	
1.N	me of applicant in full:	
2.Fu	ll postal address:	
3.D	tailed information about the trees felling of which is applied for.	
	(i) Number of trees	
	(ii) Species	
	(iii)Location of the trees:	
	(a) Land holding/House No	
	(b) Ward	
	(c) Road/Locality	
	(d) Patta No in the name of	
4.O	vnership of the land/trees	
5.If	applicant is not the owner, whether owners written consent obtained	
(e	closed in original)	
6.R	asons for felling: (Mark appropriate reason) –	
Dead Wind	Dying Diseased fallen	

Has become dangerous to life and property

Dated	
The	(Signature of the applicant)
No	Dated
	Form No.II Rule 3(3)
From:	The Divisional Forest Officer
	Khasi Hills Forest Division, Shillong.
То:	Shri/Shrimati
Sir/Madam,	
	Your application dated for felling of
	trees in areas has been received in this
office on	day of20

The particulars furnished above are true to the best of my knowledge and belief.

Any other reasons (give details):

Yours faithfully,

Form No.III Rule 3(4)

Meghalaya Tree (Preservation) Rules, 1976.

Register of receipt and disposal of applications for felling trees under Section 3 (1)

Serial No.	Name and address of applicant	Date of receipt	No. and date of acknowle- dgement	No. Species and size of trees	Location and reasons for felling furnished.	No. & Date of calling report	Date of receipt of enquiry report	Order of the D.F.O. with date	Order communica ted to applicant vide No. and date	Remarks
1	2	3	4	5	6	7	8	9	10	11

Form No. IV

Rule 4 (2) Meghalaya Tree (Preservation) Rule, 1976

No			Dated	
То,	The Divisional Forest Officer, Khasi Hills Division, Shillong			
Sub:	Application for felling of trees	•		
Ref:	Your order vide		dated	
Sir, applica	I have conducted the necessa nt/applicant's representatives of			-
(1)	The particulars furnished by the on the following points.	ne applicant abo	ut the trees have been four	nd correct/not correct
(2)	The trees are standing construction duly permitted by The description of the trees an	the municipali	ty/cantonment authority.	
(3)	In my opinion the necessary/unnecessary for the	0 11 0	uprooting/cutting/damagirons.	ng the trees is
for	and I recommend/ do not*	recommend th	neir felling/lopping/uproo	ting/cutting/damaging
	(Give 1	full reasons)		
Descrip	otion of the trees of felling is re	commended.	Signa	ature and designation.
Tree N	o. Species	G.B.H.	Approx, length of of utilizable bole & volume of timber.	Approx. quantity of firewood

Royalty calculation

Form No. **V** Rule 4 (5) Meghalaya Tree (Preservation) Rule, 1976

No		Dated
То,	The Divisional Forest Officer, Khasi Hills Division, Shillong.	
То:	Shri/Shrimati	
Sir/M	ladam,	
	With reference to your application for fell	ing of trees datedand
ackno	owledged vide this office letter No	datedI am
hereb	by according permission for felling/burning/lopping/cutti	ng/uprooting of
trees	standing at	
This p	permission is subject to the following conditions namely:-	
1.	.You will arrange for felling of the trees.	
	You will be responsible for any damage caused in felling such damage to the aggrieved party.	ng the trees and shall compensate for
	.This permission does not bind the Divisional Forest Officany damage whatsoever caused during felling*.	cer or his subordinates responsible for
	*includes lopping/uprooting/burning/cutting/and damag	ging.

Yours faithfully,

Form No. VI

Rule 4 (6)

Meghalaya Tree (Preservation) Rule, 1976

No		Dated
From:	Divisional Officer, Khasi Hills Forest Division, Shillong.	
То	Shri/Shrimati	
Sub:	Falling of trees.	
Ref:	Your application dateddated.,	
Dear S	ir/Madam, The undersigned regrets his inability to accord	permission to fell the trees for
	lowing reasons:	1

Yours faithfully,

Form No. VII

Rule 6 (1)

Meghalaya Tree (Preservation) Rule, 1976

No		Dated
From:		
	Forest Range/Beat	
	Shillong.	
То	<u>g</u>	
	The Divisional Forest Officer, Khasi Hills Forest Division, Shillong.	
Sir,	I have the honour to report that this day I seized the following	a property of
	of village/ward No	
	for an offence committed in the	punisnable
under S	ection 5 of the Meghalaya Tree (Preservation) Act, 1976.	
	1	
	2	
	3	
		Yours faithfully
		Range/Beat
No		Dated
Copy fo	orwarded to the District Magistrate, Khasi Hills, Shillong.	

Yours faithfully,

FORM NO. VIII RULE 7 (I)

Meghalaya Tree (Preservation) Rules,1976.

Offence Report No)		Dated						
Nature of offence .									
Dated and hour of	detection								
Place of occurrence	e								
By whom detected									
Offence is punisha	ble under section 5 of M	Ieghalaya Tree (Pre	eservation) Rules, 19	976.					
	Na	ame of the accused							
Name	Father's name		Place of residence						
		Village	Thana	District					
1	2	3	4	5					
	N	ame of Witnesses		1					
Name Father's name Place of residence									
		Village	Thana	District					
	Full Rep	oort of the Facts End	closed						
Forest Department	, Meghalaya, Khasi Hill	s Division,							
Offence Report No)	Dated							
Memo No		dated							
Forwarded to the l	District Magistrate, Kha	asi Hills, Shillong v	with an application	for issue of process					
and the following of	documents:-		**	•					
_									

FORM NO. IX Rule 7 (2) (b)

Meghalaya Tree (Preservation) Rules, 1976.

Offence Report No,dated
Beat/Range.
Full report of all the facts in detail.
(To be framed not later than the day after occurrence)
Beat/range
Statement of the accused
Signature of accused

FORM NO. X Rule 8 (1)

Meghalaya Tree (Preservation) Rules, 1976.

Forest Department::Meghalaya Khasi Hills Division: Shillong

Memo No		Dated
From:	The Divisional Forest Officer, Khasi Hills Forest Division, Shillong.	
То	The District Magistrate, Khasi Hills District, Shillong.	
CASE STATU	JS VERSUS	
Re:	Offence U/S 3 read with Sec. 5 of the Megha	alaya Tree (Preservation) Act, 1976.
Sir/Madam,		
named therein	Whereas the marginally noted persons have a offence report and whereas the facts can be a likely, I have the honour to request that the Court se as under such section of the Meghalaya Tr	proved by the evidence of witnesses will issue process against the accused
Name of accus	sed.	

Yours faithfully,

FORM NO.XI Rule 9

Meghalaya Tree (Preservation) Rules, 1976.

Register of offences detected under section 6 (1) of the Ordinance.

Serial No.	Date of	Nature of	Place of	Name of	No. and	Date of	No. and	Offence	Report
	detection	offence	occurrence	detecting officer with designation	date of seizure	receipt of seizure report	date of forwarding S.R.to Magistrate	No. and date	Date of receipt
1	2	3	4	5	6	7	8	9	10

Action by	y Divisional Fore	est Officer	No. and date	Order of the	Seized	Value (if any	Reference	
Result of Divisional Forest Officer's enquiry (if any)	Date and order of Divisional Forest Officer dropping the case Rule 8	No. and date of forwarding the case to the Court Rule 8(1)	of registration of the case in Court	Court with date	property how disposed	realised)	Cash Book Dr. item	REMARKS
11	12	13	14	15	16	17	18	19

F.D. FORM No. 3 Rule 6 (4)

FOREST DEPARTMENT, MEGHALAYA	DIVISION
Forest produce and other property seized and disposed of during the month of	

Forest produce or other		Locality	Property	Property	Property	Property	Amount	Property not	Remarks
property seized		where	released	made over	confiscated	sold and	realised by	disposed of	
Date of seizure	Description	stored or person to whom entrusted	and date of release	third parties and date of making over.	to Govt. by order of Court and brought on to stock with date of	date of sale	sale	during the month	
1	2	3	4	5	order 6	7	8	Q	10
1			Г	<u> </u>		,		, ,	10

Necessary particulars of items in column 9 will be brought forward in the next month's form and shown in red ink in column 1, 2 and 3.

P.C.MISRA, Secretary to the Govt. of Meghalaya, Forest, etc., Department

THE UNDERLINED TEXT INDICATES THE INSERTION/SUBSTITUTION OF THE SUBSEQUENT AMENDMENTS TO THE MEGHALAYA TREES (PRESERVATION) RULES, 1976., AMENDED AND UPDATED UPTO THE YEAR - 1976.